

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5635
ANSWERED ON:03.05.2005
ACQUISITION OF LAND BY DDA
Narhire Smt. Kalpana Ramesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total acreage of land acquired by Delhi Development Authority along with the land already allotted to Cooperative Group Housing Societies;
- (b) the total number of flats constructed by the cooperatives and the flats under construction;
- (c) the complaints received by the DDA about mismanagement/misappropriations etc. with the action taken in each case; and
- (d) the names/number of Cooperative Group Housing Societies awaiting completion certificates for over 15 years and more along with the action taken on unauthorized structures raised on the terrace of top floors?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABIAZAD)

- (a): The Delhi Development Authority (DDA) has reported that in Delhi, land is acquired by Land Acquisition Collector and Land & Building Department of Government of National Capital Territory of Delhi (GNCTD). Physical possession of approximately 69,890 acres of land has been handed over to DDA upto March, 2005. Approximately 1900 acres of land has been allotted by DDA to 877 Cooperative Group Housing societies.
- (b): The precise number of flats constructed/under construction by the societies has not been compiled. However, it is estimated that around 1.16 lakh dwelling units have been constructed by such societies.
- (c): The DDA is not directly connected with issues pertaining to the management of Cooperative Group Housing Societies. Whenever any complaint in respect of any issues pertaining to allotment of flats etc. which relate to DDA is received, action is taken as per the facts of each case. Wherever necessary, the Registrar (Cooperative Societies), GNCTD is also consulted.
- (d): The DDA has reported that 21 Cooperative Group Housing Societies (Chilla-4, Paschim Vihar-16 & Vikas Puri-1) in the Development Areas of DDA are awaiting Completion Certificates for 15 years or more due to incomplete development work, non-completion of documents or unauthorized constructions etc. Whenever complaints of unauthorized construction are received, action is taken under the rules. In addition, Completion Certificate has been rejected in the case of 9 Cooperative Group Housing Societies. Further, 62 Cooperative Group Housing Societies have not applied for Completion Certificate.